

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

12.12.2008

OA No. 491/2008

Mr. S.S. Ola, Counsel for applicant.

Heard learned counsel for the applicant.

Learned counsel for the applicant submits that he wants to withdraw this OA at this stage with liberty reserved to him to file substantive OA for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.

The OA is disposed of as having been withdrawn.

B.L.KHATRI
(B.L.KHATRI)
MEMBER (A)

M.L. CHAUHAN
(M.L. CHAUHAN)
MEMBER (J)

AHQ

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